CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Division Bench
Court – I

Appeal No. ST/1600/2010

(Arising out of Order-in-Appeal No. 09/2010 (T) S.T dated 13.04.2010 passed by Commissioner of Customs & Central Excise (Appeals), Guntur)

Commissioner of Central Excise & Service Tax, Tirupati **…..Appellant(s)**

Vs.

M/s PCR Warehousing (P) Ltd., **…..Respondent(s)**

Appearance
Shri AVLN Chary, Superintendent (AR) for the Appellant.
None for the Respondent.

Coram:
Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)
Hon'ble Mr. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 24/09/2018
Date of Decision: 24/09/2018

FINAL ORDER No. A/31211/2018

[Order per: M.V. Ravindran]

This appeal is filed by the Revenue against Order-in-Appeal No. 09/2010 (T) S.T dated 13.04.2010.

2. Without going into merits of the case and arguments raised by the Revenue in the grounds of appeal, we find that the amount of tax involved in this appeal is less than Rs. 20,00,000/-. As per the new direction in litigation policy as enumerated in F. No. 390/Misc/116/2017-JC dated 11.07.2018, we find that this appeal is liable to be disposed of on the monetary limit indicated in the said circular. The appeal stands dismissed as per the Circular dated. 11.07.2018.

(Order pronounced & dictated in open court)

P. VENKATA SUBBA RAO	**M.V. RAVINDRAN**
MEMBER (TECHNICAL)	**MEMBER (JUDICIAL)**

Lakshmi….